The Uttar Pradesh Government Electrical Undertaking (Dues Recovery) (Amendment) Act, 1963
Act 27 of 1963

Keyword(s):
The Uttar Pradesh Government Electrical Undertaking (Dues Recovery) Act, 1958, Period of Limitation
THE UTTAR PRADESH GOVERNMENT ELECTRICAL
UNDERTAKINGS (DUES RECOVERY) (AMENDMENT)
ACT, 1963.

(Uttar Pradesh Act No. XXVII of 1963)

[Authoritative English †text of the Uttar Pradesh Sarkari Bijali
Vyavasaya Sanstha (Deyon Ki Wasuli) (Shanshodhan)
Adhiniyam, 1963]

AN
ACT
to amend the Uttar Pradesh Government Electrical Undertakings
(Dues Recovery) Act, 1958.

WHEREAS it is expedient to amend the Uttar Pradesh Govern-
ment Electrical Undertakings (Dues Recovery) Act, 1958.

IT IS HEREBY enacted in the Fourteenth Year of the Republic
of India as follows:—

1. (1) This Act may be called the Uttar Pradesh Government

(2) It shall be deemed to have come into force on the first
day of April, 1959.

2. After section 5 of the Uttar Pradesh Government Electrical
Undertakings (Dues Recovery) Act, 1958, the following shall be
added as a new section 5-A:—

"5-A. Notwithstanding anything in the Indian Limita-
tion Act, 1908, or any other law for the
period of limita-
tion,
inen, the period of limita-
tion in respect of any suit by or on behalf
of the Board, for the recovery of any dues under this Act
shall be six years from the date from which the period of
limitation would begin to run under the Indian Limitation
Act, 1908, against a like suit by a private person:

Provided that the period of limitation for any suit filed
by the Board by virtue of sub-section (1) of section 60 of the
Electricity (Supply) Act, 1948, for the recovery of any dues
accruing before the date of the first constitution of the Board,
shall be the same as provided in Article 49 of the First
Schedule to the Indian Limitation Act, 1908, but not exceed-
ing six years from the first constitution of the Board."

*For Statement of Objects and Reasons, please see U. P. Gazette Extra-

Passed in Hindi by the Uttar Pradesh Legislative Council on September
23, 1963 and by the Uttar Pradesh Legislative Assembly on October 29, 1963.

Received the Assent of the President on December 19, 1963 under Article
201 of the Constitution of India and was published in the Uttar Pradesh
Gazette Extraordinary, dated December 27, 1963.

†Published in the Uttar Pradesh Gazette Extraordinary, dated December
27, 1963.